## GOVERNMENT OF INDIA MINISTRY OF COAL

## LOK SABHA UNSTARRED QUESTION NO.1261 TO BE ANSWERED ON 03.03.2016

Payment of Pension to Retired Officers of CIL

## 1261. SHRI RAM TAHAL CHOUDHARY:

Will the Minister of COAL be pleased to state:

- (a) whether the Government had proposed to grant pension under the New Pension Scheme of Pension Fund Regulatory and Development Authority (PFRDA) to the retired officers of Coal India Limited (CIL) and its subsidiary companies w.e.f. January,2007;
- (b) if so, the details thereof; and
- (c) the reasons for pension not being paid to the retired officers as was proposed in the above-mentioned scheme and the remedial steps taken by the Government in this regard?

## ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to(c): The pay of Board level and below Board level executives of CIL,was revised w.e.f.1.1.2007 as per Department of Public Enterprises (DPE) guidelines dated 26.11.2008. As per these guidelines, the loss making companies are not entitled to pay revision and other benefit like Performance Related Pay (PRP), New Pension Scheme (NPS) etc. Accordingly this ministry sought approval of Cabinet to give relaxation in the guidelines and allow/regularize the pay revision of loss making subsidiaries of CIL also. Cabinet approved the proposal of this Ministry in its meeting dated 14<sup>th</sup> Oct, 2015. This Ministry has approved the proposal of New Pension Scheme vide Ministry's letter No.49029/50/2011-PRIW-II dated 2<sup>nd</sup> Feb., 2016 subject to provision given in DPE OM's No.2(70)/08-DPE(WC) dated 26.11.2008, W-02/0017/2014-DPE-(WC) dated 21<sup>st</sup> May,2014 and any other instruction issued on the subject from time to time.

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